

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

IN

Original Application No. 110 of 2021

SuoMotu – Based on the News item in the
Dinamalar, Chennai Edition dated 09.04.2021,
"Will the Mambalam Canal be cleaned?"

...Applicant

-Vs-

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt Secretariat, Fort St. George,
Chennai, Tamil Nadu and others

2. The Principal Secretary / Commissioner,
Greater Chennai Corporation,
Rippon Building, Chennai -600 003.

...Respondents

Additional Status Report filed by Superintending Engineer / SWDD

I, K. Vijaykumar son of K. Karuppanan Hindu, aged 56 years, the Superintending Engineer, Storm Water Drain Department Greater Chennai Corporation, having office at Greater Chennai Corporation, Ripon Building, Chennai – 600 003, do hereby solemnly and sincerely state and affirm as follows:-

2. I am the 2nd respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this additional status report on behalf of the Greater Chennai Corporation.


Superintending Engineer
Storm Water Drain Department
Greater Chennai Corporation

3. I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the article in a publication in O.A. No. 110 of 2021 (SZ) and has passed orders on 20.05.2022 to file a further status report by the Respondents.

4. I respectfully submit that, Improvements to Mambalam Canal including Construction of Flood protection retaining wall, canal lining, shared pathway, Cycle track, Green pockets has been sanctioned under Smart City Fund in two phases for an amount of Rs.106.85 Crore. I tender may unconditional apology for any delay in the submission of status report.

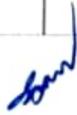
5. I respectfully submit that, in Phase -I, LOA has been issued for five packages for carrying out the improvement works in Mambalam Canal from the starting point of the canal near Vidyothaya Main Road to Sir Theagaraya Road in pondy bazaar for a length of 1750m. The details of LOA issued for the 5 packages are enclosed herewith for kind perusal.

6. I respectfully submit that, as per the orders of the Hon'ble National Green Tribunal Court on 20.05.2022 the additional details are submitted herewith for kind perusal and is as follows. Further the LOA issued to the various contractors for the 5 packages are also enclosed herewith for kind perusal. The details of the date of commencement of the work in each package is also submitted herewith.

SI. No.	Pack No.	Name of the Work	Name of the Contractor	Length in (Mtr)	Work Order Amount	Date of LOA	Period of Contract	Date of Commencement of the work
1	1	Improvement of Mambalam Canal in Reach-1 from chainage 0 to 350m for the portion of	M/s. SMK Contractors	350	9,01,61,296.07	22.02.2021	9 Months	14.06.2021


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		Mambalam Canal Vidothy Main Road to Gangai Karaipuram.						
2	2	Improvement of Mambalam Canal in Reach-2 from chainage 350m to 657m for the portion of Mambalam Canal Gangai Karaipuram to G.N.Chetty Road.	M/s. T.M. Subramaniyan & Co	307	9,05,03,891.32	22.02.2021	9 Months	01.04.2021
3	3	Improvement of Mambalam Canal in Reach-3 from chainage 657m to 959m for the portion of Mambalam Canal G.N.Chetty Road to Girippa Road.	M/s. Vijay Gowtham Engineering Works	302	9,55,93,686.32	22.02.2021	9 Months	04.05.2021
4	4	Improvement of Mambalam Canal in Reach-4 from chainage 959m to 1172m for the portion of Mambalam Canal Girippa Road to Vijayaragava Road.	M/s. Sasi Construction	213	9,31,15,068.72	22.02.2021	9 Months	07.06.2021


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5	5	Improvement of Mambalam Canal in Reach-5 from chainage 1172m to 1750m for the portion of Mambalam Canal Vijayaragava Road to Theyagaraya Road.	M/s. R.V.S. Construction	578	22,66,81,459.45	22.02.2021	12 Months	16.06.2021
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7. I respectfully submit that, the time period for completion of the works is 9 months for value of work less than Rs. 10 Crore and the time period for completion of the works is 12 months for value above Rs. 10 Crore. In order to carry out the improvement works in the Mambalam Canal and since the canal is fully slushy and also have no access and in order to have free movement of the lorries, RMC's, the canal was filled in with building debris for executing the works. It is submitted that improvement works in the canal was carried out in short stretches only and in each of the packages about 5% of the total length only was commenced..

8. I respectfully submit that, in order to carry out the Improvement works for having access to the canal, building debris was filled in the canal for the movement of heavy vehicles. It is submitted that, this building debris will be removed after completion of one stretch and finally in the entire stretch building debris will be removed on completion of the works and free flow of rain water will be ensured. The contractor will not be paid for the way formed for the movement of vehicles building debris. The contractors will be carrying out this work at their cost .

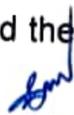

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9. I respectfully submit that, during the Monsoon 2021, rain water has stagnated at G.N.Chetty road and surrounding areas of T.Nagar. Hence, the Contractors of each of these package was instructed to remove the building debris immediately. As per the instructions the contractors have removed the filled in building debris, in all the five packages and for free flow of rain water is ensured and thereby stagnation of rain water is prevented at G.N.Chetty Road and surrounding areas of T.Nagar. Payment will not be made for this removal of building debris by GCC. The works are carried out at the contractor's cost.

10. I respectfully submit that, the photos showing the current status of the Mambalam canal near G.N Chetty road where the building debris have been removed is enclosed herewith for kind perusal. It is submitted that CCTV camera has been installed in only one place in Mambalam canal near CIT Nagar. Action will be taken for installing the CCTV Camera in other locations for watching any illegal dumping of debris.

11. I respectfully submit that, as per the recommendation of the Advisory Committee headed by Dr. V. Thirupugaz IAS (Retd) Advisor / NDMA, the improvement works carried out in the Mambalam canal was stopped. As per the recommendations of the Advisory committee, it is proposed to engage a reputed hydraulic consultant for carrying out the hydraulic design and flooded modeling of the catchment area for the Mambalam canal and furnishing the Detailed Project Report for carrying out further improvement works in the Mambalam Canal for prevention of flooding in G.N. Chetty Road and surrounding T.Nagar areas.

12. I respectfully submit that, during the monsoon 2021 itself the building debris filed in the canal has been removed fully from the Mamabalam Canal and was restored to its original status and the free flow


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of rain water is ensured. Any further improvement work will be taken up after preparation of the hydraulic design and flooded modeling of the catchment area for the Mambalam canal and after preparation of revised Detailed Project Report for the Mambalam Canal.

13. I respectfully submit that, at present there is no work being carried out in Mambalam Canal and the canal was made to the original condition after removing of the building debris.

14. I respectfully submit that, after completing the hydraulic design and flood modeling the improvement works in Mambalam Canal will be carried out. Now, the Mambalam Canal is in its original status for free flow of rain water.

Hence, in the above said circumstances it is therefore prayed that this Hon'ble court may be pleased to accept this report and to pass suitable orders as this Hon'ble court may deem fit and proper in the facts and circumstances of the case thus render justice.

Dated at Chennai this the 28th Day of May, 2022



Counsel for the Respondents



Superintending Engineer
Storm Water Drain Department
Greater Chennai Corporation
Respondent

Verification

It is verified that what is stated above paragraphs are true and correct to the best of my knowledge and belief

Dated at Chennai this the 28th Day of May, 2022


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Storm Water Drain Department
Greater Chennai Corporation
Respondent

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TRIBUNAL SOUTHERN ZONE
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Additional Status Report filed by
Superintending Engineer / SWDD

Ms. Ramadevi
Counsel for Respondents